



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



No. 2359

Dated: 29/5/23

To

Registrar General,
National Green Tribunal
Faridkot House, Copernicus Marg,
New Delhi-110001

**Subject: Report in O.A No. 161 of 2023 titled as Rana Iqbal Singh Jolly & Ors.
v/s State of Punjab & Ors.**

**Ref: Order dated 14.3.2023 passed by the Hon'ble National Green
Tribunal.**

Sir,

Briefly stated, the Hon'ble National Green Tribunal has taken cognizance of the subject cited case. In this case, the applicant (i.e. Rana Iqbal Singh Jolly and ors) are residents of village Karoran, SAS Nagar. Their residences are located at the periphery of the prehistoric forest area. The Applicants and other residents of the area are aggrieved of the fact that Respondent no. 8 organizes large gatherings, plays loud music on loudspeakers, uses bright laser strobe lights and firecrackers all throughout the night till early morning hours (around 3:00-4:00 am) thereby causing grave air/noise pollution.

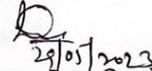
2) The application came up for hearing before the Hon'ble Tribunal on 14.03.2023. While passing the order date 14.03.2023, the Hon'ble Tribunal constituted a Joint Committee comprising of representative of:-

- i. Central Pollution Control Board (CPCB)
- ii. Punjab Pollution Control Board (PPCB) and
- iii. District Magistrate, Mohali.

3) The sought report of Joint Committee comprising of Sub Divisional Magistrate, Kharar, DTP (Regulatory), GMADA, Scientist-D, CPCB, EO, MC Naya Gaon, Block Office, Forest Department and AEE (RO Mohali), Punjab Pollution Control Board is enclosed herewith in compliance to order dated 14.3.2023 passed by the Hon'ble National Green Tribunal in O.A No. 161 of 2023 titled as Rana Iqbal Singh Jolly & Ors. v/s State of Punjab & Ors.

DA/As above.

Submitted by


29/05/2023

(Gursharan Dass Garg)
Environmental Engineer
Punjab Pollution Control Board
Regional Office, Mohali
OH

ਖੇਤਰੀ ਦਫਤਰ, ਪਲਾਟ ਨੰਬਰ 55, ਫੇਜ਼ 2, ਐਸ ਏ ਐਸ ਨਗਰ

REGIONAL OFFICE, PLOT NO. 55, PHASE-2, SAS NAGAR.

Phone: 0172-5013300 E-mail : eenodal@yahoo.in Web: www.ppcb.punjab.gov.in

Report of the Joint Committee constituted vide order no. ADC (UD)/2023/143 dated 09.05.2023 in the matter of OA No. 161 of 2023 titled as Rana Iqbal Singh Jolly & Ors. Vs. State of Punjab & Ors.

The following officers visited the site of M/s The Hermitage, Village Karooran, Tehsil Kharar, District SAS Nagar on 12.05.2023:

1. Sh. Ravinder Singh, SDM, Kharar (Chairman of the committee)
2. Sh. Harpreet Singh, DTP (Regulatory), GMADA
3. Sh. Jagdish Meena, Scientist-D, CPCB, RO, Chandigarh
4. Sh. Ashok Kumar, EO, MC, Naya Gaon
5. Sh. Baldev Singh, Block Officer, Forest Department
6. Sh. Kanwardeep Singh, Forest Guard, Forest Department
7. Sh. Gulshan Kumar, AEE, PPCB, RO, SAS Nagar (Member Convener)

Sh. Sanjay Gupta owner of M/s The Hermitage was present during the visit.

Sh. Ravinder Singh, SDM, Kharar, Chairman of the Committee asked Sh. Sanjay Gupta about the various permissions obtained from the different Departments regarding establishment and operation of "The Hermitage".

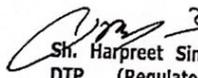
It was found that Sh. Sanjay Gupta has not obtained any permission from any Department regarding establishment and operation of The Hermitage. He informed that the first function was held here in Feb. 2020 and it was his daughter's marriage function. Thereafter, COVID-19 happened and the functions started in 2022 only. He further informed that they have three lawns and they give these on rent for one day and are not providing any catering/decoration services and clients are holding functions / marriages in The Hermitage on their own. There are about 50 functions happening in one year i.e. during winter season only as they have not provided any kind of shed/air conditioners for rainy / summer seasons. The clients themselves are required to obtain necessary permission from the concerned Department for serving liquor. Sh. Sanjay Gupta further informed that they are paying GST for the functions / marriages being held here.

Sh. Ravinder Singh, SDM, Kharar asked Sh. Sanjay Gupta, if he wants to submit any written reply to the Committee, but no written reply was submitted by the project proponent during the visit.

The Joint Committee made following observations:

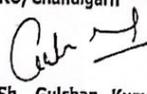
1. The Hermitage is located outside the limits of Municipal Council, Naya Gaon.
2. The Hermitage has not built any permanent structure and has constructed two rooms for office purpose, 2 no. toilets, 2 no. dressing rooms/changing rooms, 1 no. cabana, 2 no. kitchens and 3 no. lawns.
3. On the day of visit no function was being held there.

4. The Hermitage has also installed 2 no. DG sets of capacities 125 KVA and 25 KVA as backup of electricity in case of power failure. Hence, the possibility of organizing function(s) cannot be ruled out.
5. On the spot, as per filed assessment, no Forest land closed under section 4 of Punjab Land Preservation Act is encroached by The Hermitage. However, the same has to be ascertained through a joint demarcation so that final status in case of Forest Department can be given.
6. The Department of Town and country Planning has not issued any change of land use to The Hermitage because no such activity like carrying out functions / marriages is allowed here.
7. No permission for playing DJ / Loud Speakers is obtained by The Hermitage ever from SDM Office, Kharar.
8. As informed by the project proponent no permission has been obtained by him from the concerned Department for serving liquor.
9. The Hermitage has never obtained for consent to establish (NOC) / consent to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as required from pollution angle from the Board.
10. The Hermitage has installed one Borewell. No permission has been obtained from The Punjab Water Regulation and Development Authority (PWRDA) under Punjab Water Resources (Management Regulation) Act, 2020 for abstraction of groundwater.
11. The Hermitage has not provided any ETP/STP for the treatment of wastewater generated from kitchen and toilets. The representative informed that they have provided soakage pits.
12. A chow namely "Patiala ki Rao" passes along the boundary of The Hermitage and a separate report from the Drainage Department can be sought regarding any encroachment on the land of the chow by The Hermitage. Accordingly, the report was obtained and is attached as **Annexure-1**.

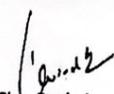

Sh. Harpreet Singh,
DTP (Regulatory),
GMADA


Sh. Baldev Singh,
Block Officer, Forest
Department


Sh. Jagdish Meena,
Scientist-D, CPCB,
RO, Chandigarh


Sh. Gulshan Kumar,
AEE, PPCB, RO, SAS
Nagar (Member
Convener)


Sh. Ashok Kumar, EO,
MC, Naya Gaon


Sh. Ravinder Singh,
SDM, Kharar,
Chairman of Joint
Committee

Annexure-I

OFFICE OF EXECUTIVE ENGINEER/ SAS NAGAR
WATER SEWERAGE CUM MINING AND GEOLOGY DIVISION, DEPARTMENT OF WATER
RESOURCES, PUNJAB

Plot No. B-65, Industrial Area, Phase-7, SAS Nagar, Mohali, Punjab. Email: xenminingmohali@gmail.com. Phone No. 0172-4120263

No. 3505/DB/Patiala Ki Rao

Dated: 16.05.2023

To

Sub Divisional Magistrate
Kharar.

Subject: Regarding OA No. 161/2023 titled as Rana Iqbal Singh Jolley Vs. State of Punjab & ors.

With regard to the subject cited above, it is stated in relation to the communication of the undersigned with the Sub-Divisional Officer, Punjab Pollution Control Board that the checking of Hermitage Park, Village Karoran under this office was conducted by Sub-Divisional Officer, Mohali, whose GPS location is 30.802751, 76.812848.

According to the report of the Sub-Divisional Officer, Mohali, the Patiala Ki Rao river flows as a creek with a width of 40-50 feet from Hermitage Park, village Karoran.

It is brought to your attention that vide Notification bearing No. 40/9/2019-1W (3)/76/1, the width of Patiala Ki Rao river is fixed at 195 feet. For which, Notice No. 11245 dated 31.12.2021 and Notice No. 2938-39 dated 18.05.2022 (copy enclosed herewith), were issued to Hermitage Park, Village Karoran regarding the obstruction caused by the construction of a structure in the natural flow of Patiala Ki Rao River. These notices were issued in respect of violation of Section 55 of the Northern India Canal Act No. 7 of 1873 U/s 3. These notices were pasted by this department on the spot (pictures appended herewith). But till today (i.e. 16.05.2023), these structures have not been removed.

This is for your information and further appropriate action.

DA/ As above.

Sd/-

Executive Engineer/ SAS Nagar
Water Sewerage cum Mining and Geology Division,
Department Of Water Resources, Punjab

CERTIFIED TO BE TRUE AND CORRECT TRANSLATION



NOTICE

No. 11245

Dated: 31.12.2021

To

Shri The Hermitage
Resident of village Nadda/ Karoran,
District SAS Nagar.

Subject: Notice regarding the illegal construction in the natural flow/ bed of the Patiala Ki Rao river crossing through village Nadda/ Karoran.

With regard to the subject cited above, it is stated to you that you have created obstruction in the natural flow of Patiala Ki Rao River by undertaking the construction of (Structure/ Sand), which is in violation of Section 55 of the Northern India Canal Act No. 7 of 1873 U/s 3.

Vide the present notice, it is stated that the obstruction (sand/ structure/ soil) created in the riverbed should be removed immediately without any delay. If the obstacle raised by you is not removed, appropriate departmental legal proceedings shall be instituted against you.

Sd/-

Sub Divisional Officer,
Water Sewerage-cum-Assistant
District Mining Officer,
Mohali

Sd/-

Executive Officer,
Nangal Mechanical Divisional
with Headquarter SAS Nagar.

Copy to: Deputy Commissioner, District SAS Nagar for information and further appropriate action.

CERTIFIED TO BE TRUE AND CORRECT TRANSLATION



NOTICE

No. 2938-39

Dated: 18.05.2022

To

Shri Hermitage
Resident of village Nadda/ Karoran,
District SAS Nagar.

Subject: Notice regarding the illegal construction in the natural flow/ bed of the Patiala Ki Rao river crossing through village Nadda/ Karoran.

With regard to the subject cited above, it is stated to you that you have created obstruction in the natural flow of Patiala Ki Rao River by undertaking the construction of (Structure/ Sand), which is in violation of Section 55 of the Northern India Canal Act No. 7 of 1873 U/s 3.

Vide the present notice, it is stated that the obstruction (sand/ structure/ soil) created in the riverbed should be removed immediately without any delay. If the obstacle raised by you is not removed, appropriate departmental legal proceedings shall be instituted against you.

Sd/-

Sub Divisional Officer,
Water Sewerage-cum-Assistant
District Mining Officer,
Mohali

Sd/-

Executive Officer,
Nangal Mechanical Divisional
with
Headquarter SAS Nagar.

Copy to: Deputy Commissioner, District SAS Nagar for information and further appropriate action.

CERTIFIED TO BE TRUE AND CORRECT TRANSLATION



ਦਫ਼ਤਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ / ਐਸ.ਏ.ਐਸ ਨਗਰ

ਜਲ ਨਿਕਾਸ ਕਮ ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਆਲੋਜੀ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਪੰਜਾਬ

ਪਲਾਟ ਨੰ. ਬੀ-65, ਇੰਡਸਟਰੀਅਲ ਏਰੀਆ, ਫੇਜ਼-7, ਐਸ.ਏ.ਐਸ.ਨਗਰ, ਮੋਹਾਲੀ ਪੰਜਾਬ ਈਮੇਲ-xenmlnngmohali@gmail.com, ਫੋਨ ਨੰ. 0172-4120263

ਨੰ. 3505 / ਡੀ.ਬੀ. / ਪਟਿਆਲਾ ਕੀ ਰਾਓ

ਮਿਤੀ 16/5/2023

ਵੱਲ-

ਉੱਪ ਮੰਡਲ ਮਜਿਸਟਰੇਟ
ਖਰੜ

ਵਿਸ਼ਾ- OA No. 161/2023 titled as Rana Iqbal Singh Jolley V/S State of Punjab & Ors ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ, ਉੱਪ ਮੰਡਲ ਅਫਸਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਦੇ ਨਾਲ ਨਿਮਨਹਸਤਾਖਰ ਦੇ ਹੋਏ ਰਾਬਤਾ ਦੇ ਸਬੰਧ ਵਿੱਚ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ, Hermitage Park, ਪਿੰਡ ਕਰੇਰਾ ਦੀ ਚੈਕਿੰਗ ਇਸ ਦਫ਼ਤਰ ਅਧੀਨ ਉੱਪ ਮੰਡਲ ਅਫਸਰ, ਮੋਹਾਲੀ ਵੱਲੋਂ ਕੀਤੀ ਗਈ, ਜਿਸ ਦੀ ਜੀ.ਪੀ.ਐਸ ਲੋਕੇਸ਼ਨ 30.802751, 76.812848 ਹੈ।

ਉੱਪ ਮੰਡਲ ਅਫਸਰ, ਮੋਹਾਲੀ ਦੀ ਰਿਪੋਰਟ ਅਨੁਸਾਰ Hermitage Park, ਪਿੰਡ ਕਰੇਰਾ ਦੇ ਨਜ਼ਦੀਕ ਤੋਂ ਪਟਿਆਲਾ ਕੀ ਰਾਓ ਨਦੀ 40-50 ਫੁੱਟ ਦੀ ਚੌੜਾਈ ਵਿੱਚ Creek ਦੇ ਰੂਪ ਵਿੱਚ ਵਗਦੀ ਹੈ।

ਆਪ ਜੀ ਦੇ ਧਿਆਨ ਵਿੱਚ ਲਿਆਂਦਾ ਜਾਂਦਾ ਹੈ ਕਿ, Notification No. 40/9/2019-IW (3)/76/1 ਰਾਹੀਂ ਪਟਿਆਲਾ ਕੀ ਰਾਓ ਨਦੀ ਦੀ ਚੌੜਾਈ 195 ਫੁੱਟ ਨਿਰਧਾਰਿਤ ਕੀਤੀ ਗਈ ਹੈ। ਜਿਸ ਦੇ ਤਹਿਤ ਇਸ ਮੰਡਲ ਦਫ਼ਤਰ ਵੱਲੋਂ ਨੋਟਿਸ ਨੰ. 11245 ਮਿਤੀ 31/12/2021 ਅਤੇ ਨੋਟਿਸ ਨੰ. 2938-39 ਮਿਤੀ 18/5/2022 (ਕਾਪੀ ਨੰਬਰ) ਰਾਹੀਂ Hermitage Park, ਪਿੰਡ ਕਰੇਰਾ ਨੂੰ ਪਟਿਆਲਾ ਕੀ ਰਾਓ ਨਦੀ ਦੇ ਕੁਦਰਤੀ ਵਹਾਅ ਵਿੱਚ Structure ਉਸਾਰ ਕੇ ਕੀਤੀ ਗਈ ਰੁਕਾਵਟ ਸਬੰਧੀ. ਨੋਟਿਸ ਕੱਢੇ ਗਏ ਸਨ। ਇਹ ਨੋਟਿਸ ਨਾਰਦਨ ਇੰਡੀਆ ਕਨਾਲ ਐਕਟ ਨੰਬਰ 7 ਆਫ 1873 U/S 3 ਦੀ ਧਾਰਾ 55 ਦੀ ਉਲੰਖਣਾ ਦੇ ਸਬੰਧ ਵਿੱਚ ਜਾਰੀ ਹੋਏ ਸਨ। ਇਹ ਨੋਟਿਸ ਮੈਕੇ ਦੇ ਇਸ ਵਿਭਾਗ ਵੱਲੋਂ ਚਿਪਕਾਏ ਗਏ ਸਨ (ਤਸਵੀਰਾਂ ਨੰਬਰ)। ਪ੍ਰੰਤੂ ਅੱਜ (ਮਿਤੀ 16/5/2023) ਤੱਕ ਇਹਨਾਂ ਸਟਰਕਚਰਾਂ ਨੂੰ ਨਹੀਂ ਹਟਾਇਆ ਗਿਆ ਹੈ ਜੀ।

ਇਹ ਆਪ ਜੀ ਦੀ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਪੇਸ਼ ਹੈ।

ਨੰਬੀ- ਉੱਕਤ ਅਨੁਸਾਰ

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ/ਐਸ.ਏ.ਐਸ ਨਗਰ
ਜਲ ਨਿਕਾਸ ਕਮ ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਆਲੋਜੀ
ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ-ਪੰਜਾਬ

ਨੋਟਿਸ

ਨੰਬਰ 11.245-13

ਮਿਤੀ 21/12/2021

ਵੱਲ,

ਸ੍ਰੀ. ਟੀ. ਸ਼ਰੋਮਣੀ

ਵਾਸੀ ਪਿੰਡ ਨਾਡਾ/ਕਰੋਰਾ,
ਜਿਲਾ ਐਸ.ਏ.ਐਸ ਨਗਰ।

ਵਿਸ਼ਾ:- ਪਿੰਡ ਨਾਡਾ/ਕਰੋਰਾ, ਵਿਖੇ ਲੰਗਦੀ ਪਟਿਆਲਾ ਕੀ ਰਾਓ ਨਦੀ ਦੇ ਕੁਦਰਤੀ ਵਹਾਅ/ਬੈਂਡ ਵਿੱਚ
ਨਜਾਇਜ਼ ਉਸਾਰੀ ਕਰਨ ਸਬੰਧੀ ਨੋਟਿਸ

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਵੱਲੋਂ ਪਟਿਆਲਾ
ਕੀ ਰਾਓ ਨਦੀ ਦੇ ਕੁਦਰਤੀ ਵਹਾਅ ਵਿੱਚ ਸਟਰੋਕਚਰ/ਸੈਂਡ ਦੀ ਉਸਾਰੀ ਕਰਕੇ ਰੁਕਾਵਟ ਖੜੀ ਕੀਤੀ ਗਈ ਹੈ। ਜੋ
ਕੀ ਨੇਰਧਨ ਇੰਡੀਆ ਕਨਾਲ ਐਕਟ ਨੰਬਰ 7 ਆਫ 1873 U/S 3 ਦੀ ਧਾਰਾ 55 ਦੀ ਉਲੰਘਣਾ ਹੈ।

ਆਪ ਜੀ ਨੂੰ ਇਸ ਨੋਟਿਸ ਰਾਹੀਂ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਵੱਲੋਂ ਨਦੀ ਬੈਂਡ ਵਿੱਚ ਖੜੀ ਕੀਤੀ
ਰੁਕਾਵਟ (ਸੈਂਡ/ਸਟਰੋਕਚਰ/ਸਿੱਟੀ) ਨੂੰ ਬਿਨਾਂ ਕਿਸੇ ਦੇਰੀ ਤੋਂ ਤੁਰੰਤ ਹਟਾਇਆ ਜਾਵੇ। ਆਪ ਵੱਲੋਂ ਖੜੀ ਕੀਤੀ
ਰੁਕਾਵਟ ਨੂੰ ਜ਼ੋਰ ਹਟਾਇਆ ਨਾ ਗਿਆ ਤਾਂ ਆਪ ਵਿਰੁੱਧ ਬਣਦੀ ਵਿਭਾਗੀ/ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇਗੀ।



ਉਪ ਮੰਡਲ ਅਫਸਰ,
ਜਲ ਨਿਕਾਸ-ਕਮ-ਸਹਾਇਕ ਜਿਲ੍ਹਾ
ਮਾਈਨਿੰਗ ਅਫਸਰ,
ਮੋਹਾਲੀ



ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ
ਨੰਗਲ ਮਕੈਨੀਕਲ ਮੰਡਲ ਵਿੱਦ ਰੋਡ
ਕੁਆਟਰ ਐਸ.ਏ.ਐਸ ਨਗਰ।

ਬਾਪੀ:- ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਜਿਲਾ ਐਸ.ਏ.ਐਸ ਨਗਰ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਹੈ

ਜੀ!



ਨੋਟਿਸ

ਨੰਬਰ 2938-39

ਮਿਤੀ 18/01/2022

ਵੱਲ,

ਸ੍ਰੀ. ਚੰਦਰ

ਵਾਸੀ ਪਿੰਡ ਨਾਡਾ/ਕਰੇਰਾ,
ਜਿਲਾ ਐਸ.ਏ.ਐਸ ਨਗਰ।

ਵਿਸ਼ਾ:- ਪਿੰਡ ਨਾਡਾ/ਕਰੇਰਾ, ਵਿਖੇ ਲੰਗਦੀ ਪਟਿਆਲਾ ਕੀ ਰਾਓ ਨਦੀ ਦੇ ਕੁਦਰਤੀ ਵਹਾਅ/ਬੈਂਡ ਵਿੱਚ
ਨਜਾਇਜ਼ ਉਸਾਰੀ ਕਰਨ ਸੰਬੰਧੀ ਨੋਟਿਸ

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਵੱਲੋਂ ਪਟਿਆਲਾ
ਕੀ ਰਾਓ ਨਦੀ ਦੇ ਕੁਦਰਤੀ ਵਹਾਅ ਵਿੱਚ ਸਟਰੱਕਚਰ/ਸੈਂਡ ਦੀ ਉਸਾਰੀ ਕਰਕੇ ਕੁਕਾਵਟ ਖੜੀ ਕੀਤੀ ਗਈ ਹੈ। ਜੋ
ਕੀ ਨੇਰਪਨ ਇੰਡੀਆ ਕਨਾਲ ਐਕਟ ਨੰਬਰ 7 ਆਫ 1873 U/S 3 ਦੀ ਧਾਰਾ 55 ਦੀ ਉਲਘੰਣਾ ਹੈ।

ਆਪ ਜੀ ਨੂੰ ਇਸ ਨੋਟਿਸ ਰਾਹੀਂ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਵੱਲੋਂ ਨਦੀ ਬੈਂਡ ਵਿੱਚ ਖੜੀ ਕੀਤੀ
ਕੁਕਾਵਟ (ਸੈਂਡ/ਸਟਰੱਕਚਰ/ਮਿੱਟੀ) ਨੂੰ ਬਿਨਾਂ ਕਿਸੇ ਦੇਰੀ ਤੋਂ ਤੁਰੰਤ ਹਟਾਇਆ ਜਾਵੇ। ਆਪ ਵੱਲੋਂ ਖੜੀ ਕੀਤੀ
ਕੁਕਾਵਟ ਨੂੰ ਜੇਕਰ ਹਟਾਇਆ ਨਾ ਗਿਆ ਤਾਂ ਆਪ ਵਿਰੁੱਧ ਬਣਦੀ ਵਿਤਾਗੀ/ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇਗੀ।



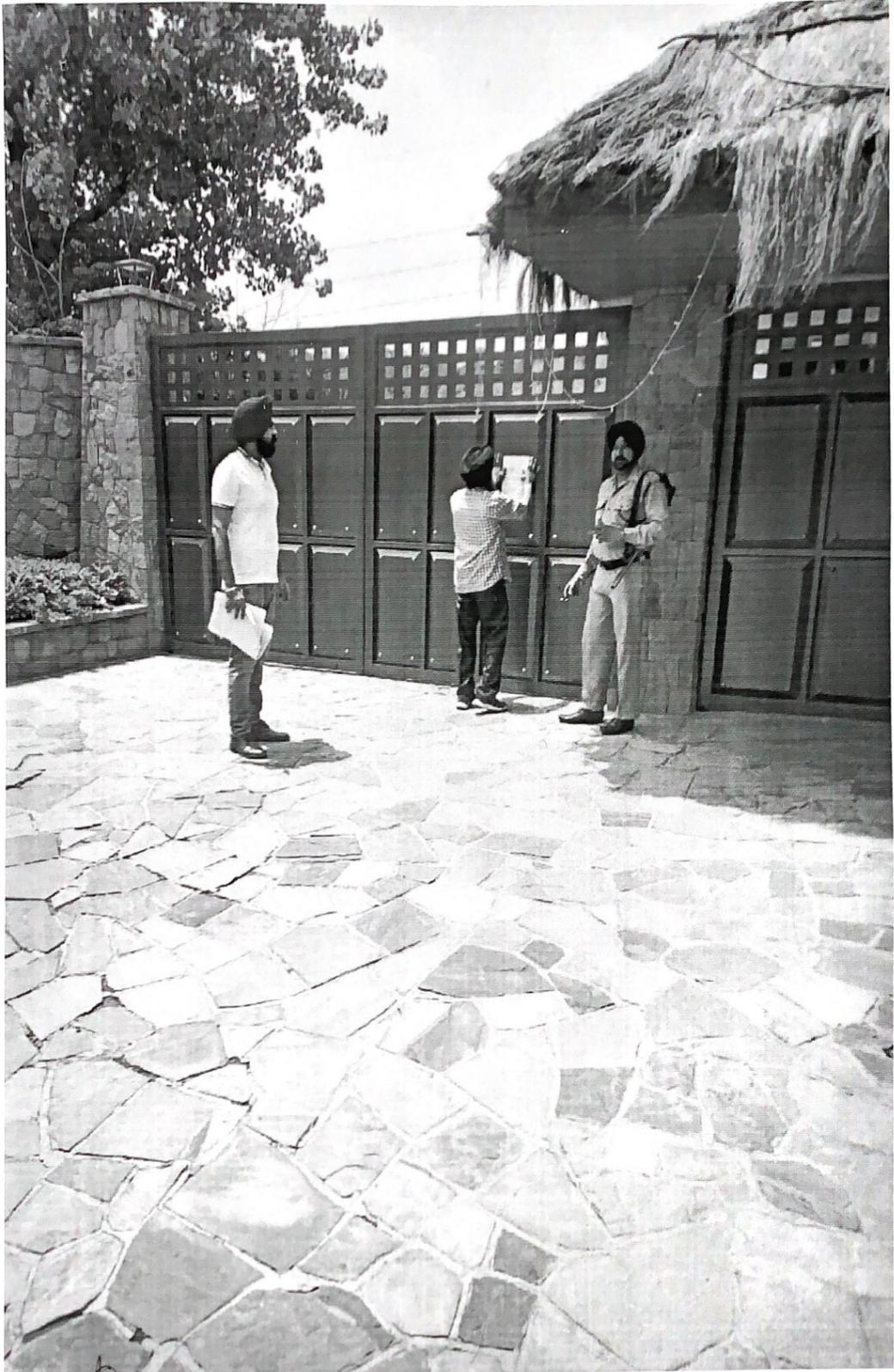
ਉਪ ਮੰਡਲ ਅਫਸਰ,
ਜਲ ਨਿਕਾਸ-ਕਮ-ਸਹਾਇਕ ਜਿਲ੍ਹਾ
ਮਾਈਨਿੰਗ ਅਫਸਰ,
ਮੇਹਾਲੀ



ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ
ਨੰਗਲ ਮਕੈਨੀਕਲ ਮੰਡਲ ਵਿੱਚ ਹੌਡ
ਕੁਆਟਰ ਐਸ.ਏ.ਐਸ ਨਗਰ।

ਕਾਪੀ:- ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਜਿਲਾ ਐਸ.ਏ.ਐਸ ਨਗਰ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਹੈ
ਜੀ।





Q





h